

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 148/GT/2011**

Subject: Approval of tariff in respect of Mejia Thermal Power Station Extension, Unit No. 5 and Unit No. (2x250MW) in consideration with Additional Capital Expenditure for the period 24.9.2008 to 31.3.2009

**Petition No. 138/GT/2013**

Subject: Approval of Tariff in respect of Mejia Thermal Power Station Extn. Unit 5 & 6 (2x250 MW) for 2009-14 along with Additional Capital Expenditure from 1.4.2009 to 31.3.2014

Date of hearing: **8.8.2013**

Coram: Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member

Petitioner: DVC Ltd.

Respondents: WBSEDCL & 2 others

Parties present: Shri M.G. Ramachandran, Advocate, DVC  
Shri Pulak Bhattacharya, DVC  
Shri R.B. Sharma, Advocate, JSEB

**Record of Proceedings**

**Petition No. 148/GT/2011**

This petition has been filed by the petitioner, DVC for approval of tariff in respect of Mejia Thermal Power Station Extension, Unit No. 5 and Unit No. (2x250MW) (the generating station) in consideration of the additional capital expenditure for the period 24.9.2008 to 31.3.2009, based on the CERC (Terms and Condition and Tariff) Regulation, 2004 (The 2004 Tariff Regulation).

2. The learned counsel for the respondent, JSEB referred to his reply and submitted as under:

- (a) That the additional capital expenditure claimed by the petitioner during the period 24.9.2008 to 31.3.2009 under Regulation 18(2) of the 2004 Tariff Regulation is not applicable, since only those capital expenditure which are actually incurred after the cut off date can be admitted under the said Regulation.
- (b) That the petitioner has adopted a notional debt equity ratio of 70:30 for the purpose of calculation of tariff for the generating station. Therefore, the actual financial structure for the additional capitalization shall be submitted by the petitioner.
- (c) The reply filed may be considered for determination of tariff of the generating station.

3. The learned counsel for the petitioner clarified as under:

- (i) It has been clarified vide affidavit dated 18.10.2011 that the additional capital expenditure claim for the period 1.10.2008 to 31.3.2009 under Regulation 18(2)(i) should be read as 18(i)(i) and revised form has been attached.
  - (ii) The Commission may determine the tariff of the generating station as prayed for in the petition.
4. The Commission after hearing the parties reserved its order in the petition.

**Petition No. 138/GT/2013**

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2. During the hearing, the learned counsel for the respondent, JSEB submitted that since tariff in respect of generating station for the period 2004-09 is pending for consideration by the Commission in Petition No. 148/GT/2011, this petition cannot be taken up for hearing. He also submitted that the respondent has not filed reply in the matter.
3. The Commission observed that the matter shall be listed for hearing after completing of pleadings in the matter.
4. Accordingly, the respondent is directed to file its reply, with advance copy to the petitioner, on or before 27.8.2013. Rejoinder if any, by the petitioner, on or before 3.9.2013.
5. Matter shall be listed for final hearing on 17.9.2013.

By order of the Commission

Sd/-  
(T. Rout)  
Chief (Law)